

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - 1

ITEM No.110
CP(IB) 723 of 2019

Proceedings under Section 9 IBC

IN THE MATTER OF:

Key Associates

.....Applicant

V/s

Manpasand Beverages Ltd

.....Respondent

Order delivered on: 21/12/2022

Coram:

Dr. Madan B. Gosavi, Hon'ble Member(J)

Mr.Kaushalendra Kumar Singh, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Nihar Thakkar, Ld. Adv.

For the Respondent : Mr. Jaimin Dave, Ld. Adv. a.w. Ms. Hirva Dave, Ld. Adv.

ORDER

Learned Counsel for the Corporate Debtor appears and submits that the Hon'ble Supreme Court has reserved the order. Hence, the matter stands adjourned to 20.03.2023.

Interim relief, if any, to be continued.

-SD-

KAUSHALENDRA KUMAR SINGH
MEMBER (TECHNICAL)

-SD-

DR. MADAN B GOSAVI
MEMBER (JUDICIAL)